

Shanmugam, Shri P.  
 Sharma, Shri Chiranji Lal  
 Sharma, Shri Kali Charan  
 Sharma, Shri Nand Kishore  
 Shiv Shankar, Shri P.  
 Shivendra Bahadur Singh, Shri  
 Sidnal, Shri S. B.  
 Solanki, Shri Babu Lal  
 Sparrow, Shri R. S.  
 Stephen, Shri C. M.  
 Suryawanshi, Shri Narsing  
 Tariq Anwar, Shri

Tayyab Hussain, Shri  
 Thorat, Shri Bhausahab  
 Thungon, Shri P. K.  
 Varma, Shri Jai Ram  
 Veerbhadra Singh, Shri  
 Venkataraman, Shri R.  
 Venkatasubbaiah, Shri P.  
 Verma, Shrimati Usha  
 Vyas, Shri Giridhari Lal  
 Wagh, Dr. Pratap  
 Zainul Basher, Shri

## NOES

Agarwal, Shri Satish  
 Barman, Shri Palas  
 Basu, Shri Chitta  
 Bhim Singh, Shri  
 Dandavate, Prof. Madhu  
 Ghosh, Shri Niren  
 Goyal, Shri Krishna Kumar  
 Halder, Shri Krishna Chandra  
 Hannan Mollah, Shri  
 Harikesh Bahadur, Shri  
 Kashyap, Shri Jaipal Singh  
 Mandal, Shri Dhanik Lal  
 Mandal, Shri Sanat Kumar

Mehta, Prof. Ajit Kumar  
 Mhalgi, Shri R. K.  
 Mukherjee, Shri Samar  
 Muzaffar Hussain, Shri Syed  
 Roy, Shri A. K.  
 Roy Pradhan, Shri Amar  
 Saini, Shri Manohar Lal  
 Shastri, Shri Ramavatar  
 Tirkey, Shri Pius  
 Trilok Chandra, Shri  
 Unnikrishnan, Shri K. P.  
 Varma, Shri Ravindra

MR. DEPUTY-SPEAKER: Subject to correction, the result\* of the division is: Ayes: 101; Noes: 25.

SHRI R. VENKATARAMAN: I beg to move:

*The motion was adopted.*

"That the Bill be passed."

MR. DEPUTY-SPEAKER: Now, we take up clause by clause consideration. There is no amendment to clauses 2 to 4. The question is:

MR. DEPUTY-SPEAKER: The question is:

"That clauses 2 to 4 stand part of the Bill."

"That the Bill be passed."

*The motion was adopted.*

*The motion was adopted.*

17.32 hrs.

## FINANCE (NO. 2) BILL, 1980

*Clauses 2 to 4 were added to the Bill. The schedule was added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. DEPUTY-SPEAKER: Now, we take up Finance (No. 2) Bill for consideration and passing.

\*The following Members also recorded their votes for Ayes: Shri V. N. Gadgil, Shri M. V. Chandrashekhara Murthy, Shri Digvijay Singh, Shri Mohammad Asrar Ahmad, Shri Muldevji M. Odedra, Shri Hiralal R. Parmar, Shri Rameshwar Nikhra, Shri V. dhi Chander Jain and Shri Subhas Chandra Yadav.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to move:\*

"That the Bill to give effect to the financial proposals of the Central Government for the financial

\*Moved with the recommendation of the President.

year 1980-81 be taken into consideration."

The main features of the proposals contained in the Bill were outlined by me in my Budget Speech. The details of these proposals have been spelt out in the Explanatory Memorandum circulated to the hon. Members along with Budget papers. I do not, therefore, propose to take the time of the House in going over the entire ground again.

The Bill has been before the hon. Members for nearly five weeks. During the General Debate on the Budget, hon. Members have made several suggestions in regard to the provisions contained in the Bill. I have also received a large number of representations from members of the public, Chambers of Commerce, other trade and professional associations and economists on the proposals contained in the Bill. I am grateful to the hon. Members and to all others who have studied the proposals carefully and have made constructive suggestions. I have given careful consideration to these suggestions, and in deference to them, I have decided to modify some of my original proposals. With the indulgence of the House, I shall now briefly explain the principal changes that are proposed to be made in the provisions of the Bill.

As hon. Members are aware, the Bill seeks to continue till 1985 the tax holiday in respect of new industrial undertakings, approved hotels and ships in a modified form.

In many of the representations received by me, it has been urged that the new tax holiday provisions would restrict the tax concession especially in cases of industries with long gestation period. In my view the fiscal system should not lead to a bias in favour of the use of capital-intensive techniques in our industrial development. I do not, therefore, propose to go back on the decision to modify the existing scheme of the tax holiday and to relate the benefit to the

profit made by the unit instead of on the capital invested therein. I, however, propose to liberalise the new tax holiday provision in two directions. Firstly, the period of tax holiday concession will be extended from seven years to eight years in the case of assesseees other than co-operative societies. The tax holiday period in the case of co-operative societies will, however, be maintained at ten years as provided in the Bill. Secondly, under the Bill tax concession will be denied to an industrial undertaking merely on the ground that it has been formed by transfer to a new business of machinery or plant previously used. I now propose that tax concession will not be denied if the machinery or plant so transferred does not exceed 20 per cent of the total value of the machinery or plant used in that business.

Under the Bill, additional depreciation in an amount equal to 50 per cent of the normal depreciation will be allowed, in the year of installation in respect of new machinery or plant installed for the purpose of business or profession. In some cases it may happen that the machinery or plant may be installed in one year but may actually be put into use in the next year. Since depreciation is allowable only where machinery or plant is used for the purpose of business or profession during the previous year under the provision as presently worded, additional depreciation may not be admissible in such cases either in the year of installation or in the year in which it is actually put to use. In order to obviate this difficulty, I propose to provide that additional depreciation will be admissible in the year in which machinery or plant is installed or if the machinery or plant is first put to use in the immediately succeeding previous year, then, in respect of that year.

The tax holiday provisions do not apply in the case of transport undertakings. Such undertakings will also not be entitled to the additional depreciation allowance proposed to be granted in respect of machinery or

plant installed during the period from 1st April, 1980 to 31st March, 1985. Transport undertakings play an important role in the economic development of the country. In order to provide some incentive to the transport industry, I propose to increase the rate of depreciation admission on motor buses, motor lorries and motor taxis used in a business of running them on hire from 30 to 40 per cent per annum. The Income-tax Rules are being amended to give effect to this decision.

The Bill seeks to restrict the exemption in respect of income from livestock breeding or poultry or dairy farming to one-third of the aggregate of the income derived from these sources or Rs. 15,000, whichever is less. In several representations received from persons engaged in poultry farming and livestock breeding, it has been urged that the proposed change will operate harshly in several cases. I therefore propose to modify the provisions in the Bill so as to secure that the profits and gains derived from a business of livestock breeding or poultry or dairy farming up to Rs. 15,000 will be exempt from income-tax in all cases. Further, where the aggregate amount of such profits and gains exceed Rs. 15,000, deduction will be admissible in respect of one-fifth of the aggregate amount of such profits and gains or Rs. 15,000, whichever is higher, subject to the proviso that the deduction in respect of profits and gains from poultry farming will in no case exceed Rs. 15,000. I think the modified provisions will take care of the legitimate interests of the vast majority of poultry farmers as well as livestock breeders and others. I have received many representations on the amendment proposed to be made in Section 80J of the Income Tax Act with effect from the 1st April, 1972. Under this section, tax holiday is available in respect of new industrial undertakings with reference to 7-1/2

per cent of the capital employed in the case of companies and 6 per cent in the case of other categories of tax-payers. The capital employed for this purpose is calculated in accordance with the provisions made in the Income-Tax rules and excludes borrowed capital. Some high Courts have taken the view that the provision in the rule is *ultra vires* the provision in Section 80J and that borrowed capital should also be included in capital base for the purpose of computing the tax holiday profits. The Bill seeks to transfer the provisions of the rule to Section 80J retrospectively from 1st April, 1972. In several representations, it has been urged that the proposed change should not be made retrospectively. In my reply to the General Debate on the Budget, I had explained that the Provisions in the Bill seeks merely to give effect to the manifest intention of Parliament. I have again given anxious thought to this question and I am convinced that both on considerations of law and equity, there is absolutely no case for modification of the provisions in the Bill. Section 80J specifically provides that the capital employed will be computed for the purpose of determining the tax holiday profits in accordance with the rules and the Rules clearly lay down that the Borrowed capital will be excluded from the capital base for this purpose. Tax-holiday provisions have been on the statute book in one form or the other right from 1949. Up till 1968, the basis of calculating the capital employed in an industrial undertaking was set out in the rules which provided for exclusion of borrowed capital for the purpose and this position was never doubted. Although in 1968 the Rules were amended to provide for the inclusion of certain specified long term borrowings in the capital base. *Status quo-ante* was restored from 1st April, 1972. As I have already stated in the House, the then Finance Minister, Shri Y. B. Chavan had in his Budget speech for the year 1971-72, unequivocally sta-

ted that he proposed to exclude the borrowed capital from the capital base for the purpose of determining the tax holiday profits. It is thus obvious that the intention has always been that borrowed capital should not form part of the capital employed for the purposes of determining the tax holiday profits. I am, therefore, satisfied that no change in this regard is called for.

The Finance Bill also seeks to insert a new section 80AA in the Income-tax Act with a view to clarifying that the deductions admissible under various provisions of Part C of Chapter VIA will be available with reference to the net income from the specified sources after allowing for expenditure incurred for earning such income and not with reference to the gross amount of the income from the qualifying sources. This provision is being made in order to getover the difficulty caused by a recent decision of the Supreme Court. It has been represented that the retrospective operation of this provision will cause hardship in several cases. I have carefully examined the matter. I am satisfied that the intention of Parliament has always been to allow the deductions only with reference to the net amount of income and the retrospective operation of the new section 80AA would be fully justified. However, the retrospective operation of the provision may cause hardship in cases of persons who have developed scientific skills and technology and helped in making our technology popular in other countries as well as in India. Some of the other provisions in Chapter VIA have no significant revenue implications. Having regard to these considerations, I propose to give retrospective effect to this provision only in relation to inter-corporate dividends eligible for deduction under Section 80M. So far as other sources of income mentioned in Part C of Chapter VIA are concerned, the relevant provision in the Finance Bill will apply only prospectively, that is, with effect from 1-4-1981.

The Bill seeks to revive interest-tax in respect of interest accruing or arising to scheduled banks after 30th June, 1980. Interest received by all-India industrial finance institutions, namely, IDBI, ICICI, IFCI and IRCI is also proposed to be brought within the ambit of the Interest-tax Act. It has been brought to my notice that it may not always be possible for the financial institutions and scheduled banks to pass on the incidence of interest-tax in respect of term loans granted by them before the Budget day. I, therefore, propose to exempt interest on term loans sanctioned by financial institutions and scheduled banks before 18th June, 1980 in cases where the agreements under which such loans have been made provide for the repayment thereof during a period of not less than three years. I also propose to exempt interest received by scheduled banks on deposits impounded by the Reserve Bank of India under section 42 of the Reserve Bank of India Act. With these modifications, the interest-tax is expected to yield only about Rs. 80 crores in 1980-81 as against Rs. 108.50 crores for which I had taken credit earlier.

Other amendments proposed to be made in the provisions relating to direct taxes are mainly intended to correct some drafting errors or to bring out the intentions underlying the provisions in the Bill more clearly.

So far as indirect taxes are concerned, my effort this year has been mild and modest. I have not, therefore, considered it necessary to make any changes in the proposals relating to indirect taxes embodied in the Finance Bill.

I request the hon. Members to lend their support to the Finance Bill with the modifications now proposed. Sir, I move.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to give effect to the financial proposals of the Central Government for the financial

year 1980-81, be taken into consideration."

Now, 15 hours have been allotted for all the three stages of the Finance (No. 2) Bill. If the House agrees, we may have 10 hours for General Discussion, 4 hours for Clause-by-Clause consideration and 1 hour for the Third Reading.

SHRI SATISH AGARWAL (Jaipur): Sir, normally 11 hours are allotted for General Discussion, 3 hours for Clause-by-Clause consideration and 1 hour for Third Reading. Last time also, it was like that. If there is any special case this time, I have no objection.

SHI R. V. VENKATARAMAN: I am agreeable to any suggestion made by the Opposition in the distribution of 15 hours. If they want 11 hours for General Discussion, they can have 11 hours for General Discussion. It is entirely left to them.

MR. DEPUTY-SPEAKER: I think, the House agrees to this: 11 hours for General Discussion, 3 hours for Clause-by-Clause consideration and 1 hour for Third Reading.

HON. MEMBER: Yes.

MR. DEPUTY-SPEAKER: I call Prof. Ajit Kumar Mehta. Your party has been allotted 37 minutes and there are five hon. members from your party including yourself to speak.

प्रो० अजित कुमार मेहता (समस्तीपुर) : उपाध्यक्ष महोदय, बजट देश की अर्थ-व्यवस्था का आर्थिक और राजनीतिक मोच का प्रतिबिम्ब है, इसके साथ ही सत्तारूढ़ दल के आर्थिक चिन्तन को अमल में लाने का तीखा अस्त्र भी है। यह बजट सही मायने में सत्तारूढ़ दल के आर्थिक चिन्तन का प्रतिबिम्ब और प्रतीक मालूम होता है। किन्तु हमारे वित्त मंत्री जो बड़े चतुर व्यक्ति हैं, इन्होंने बजट

के वास्तविक घाटे को कम कर के ट्रेखने का प्रयास किया है। वास्तव में 50 हजार करोड़ के घाटे को केवल 1417 करोड़ के रूप में . . . .

एक माननीय सदस्य : 50 हजार करोड़ कैसे ?

प्रो० अजित कुमार मेहता : मैं गलत बंध गया हूँ, 5 हजार करोड़ है। जिसमें 2100 करोड़ रुपया पेट्रोलियम से, जिसके लिये आपने पहले ही दाम बढ़ा कर 2100 करोड़ रुपया वसूल लिया है। उसके बाद 665 करोड़ रुपया खाद की मद में, 540 करोड़ रुपया आई० एम० एफ० की मद में और 1470 करोड़ रुपया आप ने स्वयं बजट में दिखाया है। इस के अलावा रेलवे में 250 करोड़ रुपया है—यह सब भी घाटे में ही आता है। लेकिन इस घाटे को आप ने शब्द-जाल में छिपा कर 1417 करोड़ रुपये का दिखाया है।

श्रीमन, मैं कहना चाहता हूँ कि इस तरह से देश के सामने जो असली बात थी, उसको छिपा कर एक भ्रम-सा; एक मृगतुष्णा का सा दृश्य प्रस्तुत किया गया है और लोक कल्याणकारी नीतियों को लागू करने में अपनी मजबूरी को चाहे जिस कारण से हो, उस का जिम्मा पिछले 30 महीने की दो अल्पकालीन सरकारों पर, जनता और लोकदल की सरकारों के ऊपर बड़ी चतुर्गई से उन्होंने डालने का प्रयास किया है। उन्होंने यह प्रयास तो किया; लेकिन हम यह कहेंगे कि यह असफल प्रयास ही है। आप इस तरह से सोचिये, 30 सालों तक कांग्रेस शासन इस देश में था और उन 30 सालों का जितना भी काम था, वह एक झटके में, केवल 30 महीने के शासन में समाप्त हो गया, हमारी अर्थ-व्यवस्था

खड़ा गई, तो इसका मतलब है कि उन 30 सालों में जो नींव डाली गई, उस काल में जो कुछ किया गया, वह मजबूत नींव पर नहीं खड़ा था। इसका तो यही मतलब होता है। हम यह भी कहेंगे कि इन दो अल्पकालीन सरकारों में चाहे जो भी खामियां रही हों, लेकिन इतना तो मानना ही होगा कि उन्होंने अर्थ-रचना की बुनियाद में किसी असंतुलन या विकृति को जन्म नहीं दिया।

वित्त मंत्री जी स्वयं एक उच्च क्वांटि के अर्थ शास्त्री हैं। इस साल के बजट में उन्होंने एक नया मोड़ दिया है। यह बजट पहल के बजटों की तुलना में थोड़ा भिन्न है। यद्यपि उन्होंने इसको आम आदमी का बजट कहा है, किन्तु आप बजट के प्रावीजन्ज को देखिये और थोड़ा विचार कीजिये कि क्या यह आम आदमी का बजट है अथवा उद्योगपतियों और बड़े-बड़े पूजीपतियों को इस बजट में अधिक संरक्षण प्रदान किया गया है ?

जरा ध्यान देने की बात—आय-कर को छूट की सीमा 10 हजार रुपये से 12 हजार रुपये की गई थी और अब 15 हजार की गई है। इसके साथ ही अधिकतम सीमा 72 प्रतिशत से घटाकर 62 प्रतिशत कर दी गई है। सम्पत्ति कर के मूल्य को सीमा 1 लाख रुपये से बढ़ा कर डेढ़-लाख रुपये कर दी गई है। शायद वित्त मंत्री जी के अनुसार आम आदमी वह है जिसको सालाना आमदनी 15 हजार रुपये है, यानी मासिक आमदनी 1250 रुपये है और शायद वह आम आदमी इतनी सम्पत्ति रखता है कि सम्पत्ति कर की सीमा 1 लाख रुपये से डेढ़ लाख रुपये कर देने से उसको फायदा होगा। मुझे ऐसा लगता है कि वित्त मंत्री जी को नजर में या उन

को परिभाषा के अनुसार शायद आम आदमी वही है।

इसके अलावा प्रचार और विज्ञापन आदि उपकरण संवर्द्धन के उपायों पर से कर हटा दिया गया है। सवाल उठता है कि इससे फायदा किसको होने जा रहा है, आम आदमी को अथवा उद्योगपतियों और पूजीपतियों को ? इस बजट के अनुसार 300 करोड़ रुपये आम आदमी से लेकर निर्यात को प्रोत्साहन देने के लिए उद्योगपतियों को छूट दी गई है। वह इस आधार पर छूट या प्रोत्साहन दिया गया है ताकि विदेशों में उद्योगपतियों के उत्पादन प्रतिस्पर्धा में अच्छे और सफल हो सकें। मैं पूछता हूँ कि गरीब आदमियों से 300 करोड़ रुपये लेकर जो प्रतिस्पर्धा में सफल होने के लिए दिये गये हैं, उससे क्या हमारे यहां के आम आदमी को लाभ होने वाला है। देश में जब भी छोटे उद्योगों के उत्पादन को बढ़ाने की बात आती है, तो ये बड़े उद्योगपति इस बात को वकालत करते हैं कि चीजों के मूल्य तभी कम हो सकते हैं जब प्रतिस्पर्धा हो लेकिन मैं यह कहना चाहता हूँ कि देश में तो ये छोटे उद्योगों से प्रतिस्पर्धा करना चाहते हैं लेकिन जब विदेशों की बात आती है तो उस समय छोटे उद्योगों के लिए, ल उद्योगों के लिए कोई सहानुभूति उन के मन में नहीं रहती है और वे सरकार से छूट या राहत चाहते हैं ताकि विदेशों में उनके द्वारा उत्पादित चीजें प्रतिस्पर्धा में ठहर सकें। हम यह कहना चाहते हैं कि विदेशों में जहां कि मुद्रास्फीति हमारे यहां की चलना में अधिक है, यह छूट देना हम आवश्यक नहीं समझते हैं।

इस तरह से हम यह देखते हैं कि इस प्रकार सारी सहूलियतें यानी अधिकतर सहूलियतें जो दी गई हैं, वे उद्योगपतियों

[प्रो० अजित कुमार मेहता]

को दी गई है और कहा यह गया है कि यह बजट आम आदमी का बजट है और आम आदमी को राहत मिल रही है।

एक और बात ध्यान देने की है। विकास कार्यों में लगभग उतनी ही राशि रखी गई है जितनी पिछले वर्ष रखी गई थी लेकिन आप सब जानते हैं कि रुपये का देश में ही अवमूल्यन हो गया है यानी सब चीजों की कीमतें बढ़ गई हैं और जब सब चीजों की कीमतें बढ़ गई हैं, तो पिछले साल के समान उतनी ही राशि इस साल भी रखते, तो वास्तव में वह राशि कम होती क्योंकि जितनी राशि है, उस का वास्तविक मूल्य पिछले वर्ष की तुलना में बहुत कम हो गया है।

MR. DEPUTY-SPEAKER: You have taken about twelve minutes so far.

SHRI DHANIK LAL MANDAL (Jhanjharpur): Let him speak, Sir.

SHRI SATISH AGARWAL: Let him speak.

MR. DEPUTY-SPEAKER: I am only telling him for his guidance. Five names are there from his Party. I am telling him so that his Party members may not mistake me.

प्रो० अजित कुमार मेहता: पिछले वर्षों की तुलना में इस वर्ष दाम 20 से 25 प्रतिशत अधिक हैं। इस 20 से 25 प्रतिशत वस्तुओं की मूल्य वृद्धि से वास्तव में हमें यह कहना चाहिए कि विकास कार्यों के लिए इस वर्ष जितनी राशि का प्रावधान बजट में किया गया है वह इस मूल्य वृद्धि के कारण 20-25 प्रतिशत कम बैठती है।

श्रीमन्, लगभग दस सालों से देखा जा रहा था कि बजट के बाद मूल्य स्थिर हो जाते थे किन्तु इस साल की

हालत अभी तक हम नहीं जानते कि किसी वस्तु का मूल्य बाजार में स्थिर हो पाया है। यह शायद इस बजट का प्रभाव है। मूल्यों में स्थिरता लाने में शायद यह बजट बाधक है या अन्य कोई चीज, कौन जाने? इसे तो वित्त मंत्री जी ही बता सकेंगे।

चीनी के बारे में बहुत बातें कही गयीं। अभी थोड़ी देर पहले वित्त मंत्री ने बताया कि वास्तव में उनका उद्देश्य कम मूल्य में जनता को चीनी उपलब्ध कराना है और लग्जरी के लिए जो चीनी खरीदते हैं उसकी कीमत आठ या दस रुपये भी होती है तो उसके लिए चिंता नहीं करनी चाहिए। मैं समझता हूँ कि यह आरगुमेंट बहुत घातक है और इसके दूरगामी परिणाम हो सकते हैं। हम तो कहेंगे कि अगर इसी आरगुमेंट को लेकर चलना है तो इसको एक्स्टेंड करके और वस्तुओं पर भी लागू किया जा सकता है। जो सामान ब्लैक मार्केट में मिलता है और फेयर प्राइस पर मिलता है वह भी इस कसौटी पर खरा उतर सकता है।

पिछले महीने गुड़ के भाव दुगने हो गये। खुले हुए तेल के भाव प्रति किलो एक रुपया अधिक हो गये। पोस्टमैन तेल की कीमत बजट के समय 65.89 रुपये थी लेकिन बजट के बाद 70.65 रु० है। चार किलो कनौडिया तेल के भाव बजट के समय से 7 रुपये अधिक हैं; दालों की कीमतों में दस प्रतिशत की वृद्धि हुई है। प्रचलित ब्रांड के साबुन में दस प्रतिशत की वृद्धि हुई है। डिटरजेंट पाउडर के एक किलो के भाव में 1 रु० 20 पैसे की वृद्धि हुई है।

इस आधार पर हम देखते हैं कि सभी चीजों की कीमतें बढ़ती ही जा रही हैं।

मान्यवर, अब जरा बेरोजगारी की ओर ध्यान दें। आजकल डेढ़ करोड़ लोग बेरोजगार कार्यालयों में दर्ज हैं। देश में हर साल लगभग 50 लाख नौजवान 16 वर्ष के हो कर रोजगार की तलाश कर रहे हैं। इस तरह से बज्जाय उनको उत्पादन बढ़ाने वाले श्रमबल में शामिल करते वे बेरोजगारों की फौज हम लोग बढ़ाते जा रहे हैं। इस मद में 340 करोड़ रुपये रखे गये हैं और कहा गया है या दावा किया गया है कि 9 सौ मिलियन कार्य दिवस पैदा किये जा सकेंगे। प्रथम तो मुझे यह कहना है कि सरकार के पास ऐसी कोई ठोस योजना ही नहीं है जिसमें कि सभी बेरोजगारों को रोजगार उपलब्ध कराया जा सके। दूसरी बात यह है कि यह राशि भी समुचित नहीं है। मुझे सन्देह है कि ठोस योजना के अभाव में इसका दुरुपयोग ही होगा। सम्भावना यह है कि यह राशि अधिकारियों का वेतन भुगतान करने पर और भ्रष्टाचार बढ़ाने में ही खर्च हो जाएगी। अतः इसके लिए आवश्यक है कि ब्यूरोक्रेसी जो कार्यान्वयन के लिए जिम्मेदार है उसमें परिवर्तन लाया जाए। समाज के हर वर्ग को सरकार में भागीदारी का अनुभव हो, इसके लिए ब्यूरोक्रेसी में हर वर्ग का प्रतिनिधित्व होना चाहिये जो अभी नहीं है। यह पिछड़े, अल्पसंख्यक, हरिजन और दूसरी जातियों के गरीब लोगों को सरकारी नौकरियों में आरक्षण देकर ही किया जा सकता है; अन्यथा वही होगा जिस के विरोध में हम आवाज उठाते रहते हैं। आपने देखा कि पिछले चुनावों में किस प्रकार सरकारी अफसर निष्पक्ष नहीं रहे। विधि मंत्री ने विगत दिनों इसी सदन में यह स्वीकार भी किया है। आपको यह जान कर आश्चर्य होगा कि सब प्रकार के कदाचार के उदाहरण हैं। हमारे क्षेत्र के कल्याणपुर में तो ऐसा हुआ कि अंतिम क्षण में भी

चुनाव सम्पन्न कराने वाले पदाधिकारियों की सूची में परिवर्तन किया गया। उसके बाद भी वहां पुलिस ने आतंक का वातावरण बनाए रखा। विधान सभा के चुनाव के बाद वहां हमारे यहां पूसा रोड में हमारे एक कार्यकर्ता श्री अरुण कुमार चौधरी की हत्या विरोधियों ने कर दी किन्तु पुलिस ने कथित हत्यारे को गिरफ्तार कर छानबीन करने के बदले मृत व्यक्ति के चाचा को ही गिरफ्तार कर लिया। हमारे दल के दूसरे कार्यकर्ता की हत्या मुक्तापुर में उस समय हुई जब उस इलाके में पुलिस दारोगा मौजूद थे किन्तु उसकी उचित छानबीन आज तक नहीं हुई। वहां समस्तीपुर में एक ऐसे एस० पी० को पद स्थापित किया गया है जिस का घर केवल कुछ किलोमीटर दूर है तथा ससुराल और जमीन समस्तीपुर में है। श्रीमान, ऐसे अधिकारी से निष्पक्षता और न्याय की आशा कैसे की जा सकती है।

प्रधान मंत्री बंधुआ मजदूर की प्रथा समाप्त करने की घोषणा करती हैं किन्तु हरिजन चाहे जहां भी हो बंधुआ मजदूर की स्थिति से बेहतर नहीं है भले ही आप इन्हें बंधुआ मजदूर न कहें। गृह मंत्री की घोषणा के बावजूद भी हरिजनों और महिलाओं पर अत्याचारों की घटनाएं बढ़ती जा रही हैं। प्रधान मंत्री ने इसी सदन में कहा था कि इस प्रकार की घटनाएं बिना जन आन्दोलन के नहीं रोकी जा सकती हैं। किन्तु जब हम जन आन्दोलन की ओर प्रवृत्त होते हैं तो गृह मंत्री उसे राजनीतिक लाभ के लिए उकसाया हुआ आन्दोलन बताते हैं।

अन्त में मैं अपने इलाके की बात पर आता हूं। हमारा इलाका कृषि प्रधान है। इसलिए कृषि का विकास वहां पर बहुत आवश्यक है। तभी वहां खुशहाली आ सकती है। मैं समझता हूं कि कृषि



[प्रो० अजित कुमार मेहता]

विकास के लिए सिंचाई साधनों का वहां विस्तार किया जाना चाहिये, उर्वरकों की व्यवस्था की जानी चाहिये। इसके अलावा यह भी आवश्यक है कि जमीन के लोगों को मालिकाना अधिकार दिए जाएं। भूमि सुधारों को तब तक लागू नहीं किया जा सकता है सही रूप से जब तक कि इस विषय को संविधान की नवीं सूची में शामिल नहीं कर लिया जाता है। इस ओर भी आपका ध्यान जाना चाहिये।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूँ और इस विधेयक का विरोध करता हूँ।

MR. DEPUTY-SPEAKER: The House stands adjourned till Eleven of the Clock.

18.05 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, July 25, 1980|Sravana 3, 1902 (Saka).*